

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**

**PRINCIPAL BENCH**

**NEW DELHI**

**COMPANY APPEAL (AT)(Insolvency) NO.828 OF 2020**

**In the matter of:**

RS Infra Projects,

Through: Proprietor Ram Babu Sharma

Appellant

Vs

Supreme Infrastructure India Ltd

Respondent

Mr Ankit Sharma, Advocate for Appellant.

None for Respondent.

**ORDER**

**01.02.2021**-Learned counsel for the appellant submits that after service nobody appeared on behalf of the Respondent on 14.12.2020. Thereafter again notice was sent through email to the Respondent on 19.1.2021 and in support of the same, the appellant have filed the affidavit of service on 25<sup>th</sup> January, 2021. It is taken on record. Today also nobody is present on behalf of the Respondent, Therefore, we proceed ex-parte against the Respondent. Let the matter be fixed for hearing on **24<sup>th</sup> February, 2021.**

**(Justice Jarat Kumar Jain)**  
**Member (Judicial)**

**(Kanthi Narahari)**  
**Member (Technical)**

**Bm/kam**